

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

(O. APPLICATION NO.: 353/67)

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
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| <u>3-10-2007</u> | <p>Mr. Mukesh Kumar Goyal Counsel for the applicant.</p> <p>Heard. The OA stands disposed of by a separate order.</p> <p><i>(Signature)</i> (S. B. Shukla) Administrative Member</p> <p><i>(Signature)</i> (M. L. Chauhan) Judicial Member</p> |

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No. 353/2007.

Jaipur, this the 3rd day of October, 2007.

CORAM : Hon'ble Mr. M. L. Chauhan, Judicial Member.
Hon'ble Mr. J. P. Shukla, Administrative Member.

Hansraj Bairwa
S/o Shri Ram Karya Bairwa,
Aged about 33 years,
R/o Sapotra, Near Ganesh Dharamshala,
Tehsil Nadoti.

... Applicant.

By Advocate : Shri Mukesh Kumar Goyal.

Vs.

1. Union of India
Through its Secretary,
Department of Post, Dak Bhawan,
Sansad Marg,
New Delhi.
2. Chief General Manager,
Rajasthan Circle,
Jaipur.
3. Postal Inspector,
Karauli Sub-Division,
Karauli.
4. The Postmaster,
Sub-Post Office,
Sapotra.
5. The Superintendent of Post Offices,
Sawai madhopur,
Division Sawai Madhopur.

... Respondents.

: O R D E R (ORAL) :

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The applicant has filed this OA thereby praying for the following reliefs :-

"1. The respondents may kindly be directed to consider the case of the applicant and also to regularize the services of the applicant.

2. That the respondents may kindly be directed to give priority for appointment to the applicant on the post of 'Dak Vitarak' in pursuance of advertisement issued on 17.8.2007.

3. Any other order which this Hon'ble Tribunal may deem fit, just and proper in the facts and circumstances of the case, same may kindly be passed in favour of the applicant.

4. The cost of this original application may kindly be awarded in favour of the applicant."

2. We have heard the Learned Counsel for the applicant at admission stage. Learned Counsel for the applicant submits that he has been working with the respondents since 1994-95 and has thus attained sufficient experience. His apprehension is that no weightage will be given by the department of his rendering service with them while conducting selection to the post of Dak Vitarak.

3. We have given due consideration to the submissions made by the learned counsel for the applicant. We are of the view that the OA cannot be entertained on presumption. It is always open to the applicant to challenge the selection in case he is not selected or due weightage is not given to this experience with the

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department, that stage has not come as yet. As such, the OA cannot be entertained at this stage.

4. Accordingly, the OA stands disposed of at admission stage with no order as to costs.


(J. P. SHUKLA)
ADMINISTRATIVE MEMBER


(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./